

**HIGH COURT OF JUDICATURE AT HYDERABAD**  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

**ABSTRACT**

**STATE JUDICIAL SERVICE - District and Sessions Judges - Postings and Transfers - ORDERS - ISSUED.**

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**ROC.NO.4031/2015-B.SPL.**

**NOTIFICATION NO.913-B.SPL.**

**DATED:29.06.2015.**

The High Court is pleased to order the following Postings and Transfers:-

**I**

1. Sri C.Vijaya Saradhi Acharyulu, Chairman, Land Reforms Appellate Tribunal-cum-II Addl. District and Sessions Judge, Suryapet, Nalgonda District is transferred and posted as Prl. District and Sessions Judge, Warangal VICE Sri M.Venkataramana, transferred.
2. Sri M.Venkataramana, Prl. District and Sessions Judge, Warangal, is transferred and posted as Prl. Special Judge for CBI Cases, Hyderabad, VICE Sri N.Balayogi, transferred.
3. On relief, Sri N.Balayogi, Prl. Special Judge for CBI Cases, Hyderabad, is transferred and posted as Chief Judge, City Civil Court, Hyderabad (post kept vacant)
  - i) Sri C.Vijaya Saradhi Acharyulu, will immediately handover charge of his post to the I Addl. District and Sessions Judge, Nalgonda, and also the post of V Addl. District and Sessions Judge, Bhongir, which post he is holding full additional charge to the Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-VII Addl. District Judge, Nalgonda, and proceed to his new station. He shall take charge of his post from I Addl. District and Sessions Judge, Warangal.
  - ii) The I Addl. District and Sessions Judge, Nalgonda, will be in full additional charge of the post of Chairman, Land Reforms Appellate Tribunal-cum-II Addl. District and Sessions Judge, Suryapet, until further orders.
  - iii) The Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-VII Addl. District and Sessions Judge, Nalgonda, will be in full additional charge of the post of V Addl. District and Sessions Judge, Bhongir, until further orders.

- iv) Sri M.Venkataramana, will immediately handover charge of his post to the I Addl. District and Sessions Judge, Warangal, and proceed to his new station. He shall take charge of his post and also the posts of I, II and III Addl. Special Judge for CBI Cases, Hyderabad from Sri N.Balayogi.
- v) Sri M.Venkataramana, after assumption of charge as Prl. Special Judge for CBI Cases, Hyderabad, will be in full additional charge of the posts of I, II and III Addl. Special Judge for CBI Cases, Hyderabad, until further orders.
- vi) The I Addl. District and Sessions Judge, Warangal, will be in full additional charge of the post of Prl. District and Sessions Judge, Warangal, till the substitute posted takes charge.
- vii) Sri N.Balayogi, on relief by his successor, shall take charge of his post and also the post of II Addl. Chief Judge, City Civil Court, Hyderabad from Sri Y.Aravinda Reddy.
- viii) Sri N.Balayogi, after assumption of charge as Chief Judge, City Civil Court, Hyderabad will be in full additional charge of the post of II Addl. Chief Judge, City Civil Court, Hyderabad until further orders.

## II

Sri Y.Aravinda Reddy, II Addl. Chief Judge, City Civil Court, Hyderabad, is transferred and posted as Prl. District and Sessions Judge, Nizamabad (post kept vacant)

Sri Y.Aravinda Reddy, will handover charge of his post and also the post of Chief Judge, City Civil Court, Hyderabad which post he is holding full additional charge to Sri N.Balayogi, who is posted as Chief Judge, City Civil Court, Hyderabad, and proceed to his new station. He shall take charge of his post from I Addl. District and Sessions Judge, Nizamabad.

## III

Sri Sambasiva Rao Naidu, XXV Addl. Chief Judge, City Civil Court, Hyderabad is transferred and posted as IV Addl. Metropolitan Sessions Judge, Hyderabad (post kept vacant)

- i) Sri Sambasiva Rao Naidu, will immediately handover charge of his post to the XXIV Addl. Chief Judge, City Civil Court, Hyderabad and also handover charge of the post of Presiding Officer, Andhra Pradesh Wakf Tribunal, Hyderabad which post he is holding full additional charge to X Addl. Chief Judge, City Civil Court, Hyderabad, and shall take charge of his post from Addl. Metropolitan Sessions Judge for trial of Communal Offences-cum-VII Addl. M.S.J., Hyderabad.

- ii) The XXIV Addl. Chief Judge, City Civil Court, Hyderabad will be in full additional charge of the post of XXV Addl. Chief Judge, City Civil Court, Hyderabad, until further orders.
- iii) The X Addl. Chief Judge, City Civil Court, Hyderabad will be in full additional charge of the post of Presiding Officer Andhra Pradesh Wakf Tribunal, Hyderabad, until further orders.

**IV**

Sri D.Thirumala Rao, III Addl. Chief Judge, City Civil Court, Hyderabad is transferred and posted as II Addl. Metropolitan Sessions Judge, Hyderabad (post kept vacant)

- i) Sri D.Thirumala Rao, will immediately handover charge of his post to the IX Addl. Chief Judge, City Civil Court, Hyderabad, and shall take charge of his post from Special Judge for Economic Offences-cum-VIII Addl. M.S.J., Hyderabad.
- ii) The IX Addl. Chief Judge, City Civil Court, Hyderabad, will be in full additional charge of the post of III Addl. Chief Judge, City Civil Court, Hyderabad, until further orders.

**Note:** The Order placed in the High Court's Web Site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving and joining duty.

*S. Jagannathan*  
**REGISTRAR (VIGILANCE)**

**To**

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Personal Secretaries to the Registrars, and District Judge (Enquiries), High Court of Judicature at Hyderabad (for placing before the Registrars for information).
4. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's official Website)
5. The Secretary to Government, Law (L.A & J - SC.F) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Director, Andhra Pradesh Judicial Academy, Secunderabad.

8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10. The Chief Judge, City Civil Court, Hyderabad
11. The Chief Judge, City Small Causes Court, Hyderabad
12. The Metropolitan Sessions Judge, Hyderabad
13. The Pri. District and Sessions Judges, Nalgonda, Nizamabad and Warangal.
14. The I Addl. District and Sessions Judges, Nalgonda, Nizamabad and Warangal.
15. The Pay and Accounts Officer, Hyderabad.
16. The District Treasury Officers, Nalgonda, Nizamabad and Warangal.
17. The Sub Treasury Officer, Suryapet, Bhongir, Nalgonda District
18. **THE SECTION OFFICERS:-**
  - (a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Andhra Pradesh, Hyderabad